

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-15/2013(Pt)/1871/A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abhijit Bhattacharyya,  
Presiding Officer/Member,  
Motor Accident Claim Tribunal,  
Nalbari.

Dated Guwahati, the 9<sup>th</sup> April 2019

Sub:- **Restricted holiday, casual leave along with station leave permission.**

Ref:- Your letter No.MACT/N/184, dtd. 06.04.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 20.04.2019, along with station leave permission from the evening of 12.04.2019 till the morning of 17.04.2019 and from the evening of 17.04.2019 till the morning of 22.04.2019 and from the evening of 22.04.2019 till the morning of 24.04.2019, has been granted/rejected. Again, 18.04.2019 is not a Election holiday in the District of Nalbari and your home District Kamrup(M), as such, you have been granted casual leave on 18.04.2019.

The District and Sessions Judge, Nalbari and in her absence the senior most Judicial officer at the station will remain in charge of your Court and Office during your absence on leave.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

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Memo NO.HC.VII-15/2013(Pt)/1872-1A, dated 09.04.19

Copy to:

1. The District and Sessions Judge, Nalbari, for information and necessary action.
2. ✓ The Systems Analyst, Gauhati High Court.

09/4/19  
**JT. REGISTRAR (VIGILANCE)**

Ratan